

ITEM NO.65

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 30754/2024

[Arising out of impugned final judgment and order dated 22-11-2024 in WRITC No. 33687/2021 passed by the High Court of Judicature at Allahabad]

DINESH AHUJA @ CHINU & ANR.

Petitioner(s)

VERSUS

INDRAJEET AHUJA

Respondent(s)

FOR ADMISSION

IA No. 298260/2024 - EXEMPTION FROM FILING O.T.

Date : 08-09-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :Mr. Vivek Gupta, AOR  
Mr. Ankit Verma, Adv.  
Mr. Govind Gupta, Adv.

For Respondent(s) :Mr. S. Gowthaman, AOR  
Mr. Ashish Verma, Adv.  
Mr. Saksham Thareja, Adv.  
Mr. Manvendra Pratap Singh, Adv.  
Mr. Rajnesh Gaur, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

It is admitted to the parties that the appellants have already vacated the residential premises. However, under the interim order dated 03.01.2025, they are continuing in occupation and possession of the shop in question.

Until further orders, interim order granted  
03.01.2025 to continue.

(NEETU KHAJURIA)  
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)  
ASSISTANT REGISTRAR